

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
STARRED QUESTION NO. 523
(TO BE ANSWERED ON 04.04.2018)

COMPLAINTS AGAINST OFFICERS

†*523. SHRI KIRTI AZAD:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government/CVC/ CBI has received complaints against officers employed in various public sector enterprises allegedly involved in financial irregularities;
- (b) if so, the details thereof for each of the last three years and the current year;
- (c) whether the Government/CVC/ CBI has received specific complaints about DDCA;
- (d) if so, the details thereof; and
- (e) the action taken by the Government/CVC/CBI thereon?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION No. 523 FOR 04.04.2018.

(a) & (b): Yes Madam, as per information received from the Central Vigilance Commission (CVC), the CVC receives complaints against officers of the Central Government and its organizations including Central Public Sector Enterprises (CPSEs) /Public Sector Banks (PSBs) /Financial Institutions (FIs) / Autonomous Bodies/Local Authorities etc, including those involved in financial irregularities. The details of number of complaints received by the Commission during last three years and the current year is as below:

Year	No. of complaints received (incl. brought forward of previous year)
2015	32149
2016	51207
2017	26052
Up to Feb 2018	7700

In addition, as per information provided by Central Bureau of Investigation (CBI), it has received complaints against officers employed in various public sector enterprises alleged to be involved in financial irregularities during the last three years (i.e. 2015 to 2018 upto 28.2.2018) as under:-

Year	No. of complaints
2015	45
2016	42
2017	34
2018 (upto 28.2.2018)	12

(c) to (e): DDCA (Delhi and District Cricket Association) is not a Public Sector Enterprise and it does not come within the jurisdiction of CVC in terms of the CVC Act, 2003. However, the details of the complaint(s) received against DDCA in CBI along with the action taken are as follows:

Year	Complaint No and date of registration	Name of suspect	Allegation in brief	Present status
2015	CO 0502015S0006 dated: 23.09.2015	Unknown office bearers of DDCA & unknown others	Misuse of public funds, utilizing land of Ferozeshah Kotla Ground with expired lease, unauthorized construction, irregularities in purchase of items & non-observance of the provisions of Companies Act.	Converted into PE.4(S)/2015/SC-II. A PE was registered in SC-II branch on 23.10.2015 against unknown office bearers of Delhi & District Cricket Association (DDCA) and unknown others, on the basis of the complaint of Shri Kirti Azad, MP (Lok Sabha). During the course of enquiry, various references/letters were received from the Complainant and all the information/inputs provided by him were looked into by this branch during the course of enquiry in the instant PE.4(S)/2015/SC-II. The PE was closed in December, 2016 with the approval of Competent Authority.
